

(Open Court)

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH, ALLAHABAD

Dated : Allahabad This The 28th day of July 2000.

CORAM :-

Hon'ble Mr. S.K.I.Naqvi, J.M.

Original Application No. 760 of 2000.

1. Veer Pal Singh Vaidwan,
S/o Late Sukhbir Singh,
Quarter No. Type-II/2,
Telephone Colony,
Baraut - 250611,
District Baghpat(U.P.)

..... Applicant.

Versus

1. Union of India,
TThrough Secretary,
Ministry of Communications,
Department of Telecom Services,
Sanchar Bhawan,
20, Ashok Road,
New Delhi - 110 001.

..... Respondents.

Counsel for the Respondents :--

Sri D.S.Shukla, Adv.

Ch. C. S. S. -

O R D E R

(By Hon'ble Mr. S.K.I.Naqvi, J.M.)

Sri Veer Pal Singh Vaidwan is present in person. Sri D.S.Shukla, present in the court is directed to assist at the admission stage. Heard.

2. He has come up with single prayer that respondents be directed to decide his representation dated 18.2.2000 and also pass appropriate order on his resignation dated 18.2.2000 and copy of the representation have been annexed as annexure A-9 and A-10 respectively. Sri D.S.Shukla, learned counsel for the respondents has raised objection on the point of jurisdiction but I do not find force in his contention, the cause of action accrued within district Meerut, which comes within jurisdiction of this Tribunal.

3. I find a fit matter to direct the respondents to decide and pass appropriate order on ~~turn~~ resignation and representation of the applicant. The copy of which are annexed as annexure 09 and 10 to the O.A. within 08 weeks from the date of communication of this order, by the applicant. The O.A. is disposed of accordingly.

4. There shall be no order as to costs.

5. Copy of this order be furnished to Sri D.S.Shukla.

(Signature)
J.M.

Brijesh/